

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.404
IB/194/ND/2024

IN THE MATTER OF:

Roofs And Ceilings (INDIA) Private Limited	...	Applicant
Versus		
Svarrnim Infrastructures Private Limited	...	Respondent

Under Section 9 of (IBC)

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Anish Agarwal, Adv Pratik Chakma
For the Respondent : Adv. H.S Kohli, Adv. Vineet Jain

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present through VC. Mr. H. S Kohli Learned Counsel for the Respondent physically seeks some time to file reply. A week's time is granted for filing reply as a last and final opportunity. List the matter on **03.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)